

Central Administrative Tribunal, Principal Bench

Original Application No. 2700 of 1996

New Delhi, this the 11th day of August, 2000

..... Hon'ble Mr. Kuldip Singh, Member (J)

Woman Recruit Constable Asha Yadav No. 1731/T
D/o Shri Jaswant Singh, aged about 20 years.
previously employed in Traffic Branch of Delhi Police
R/o Q.No. C-3, P.S. Mehrauli
New Delhi-31 - (2) - Applicant

(By Advocate - Shri Shankar Raju)

Versus

1. Union of India, through
Its Secretary,
Ministry of Home Affairs, North Block,
New Delhi

2. Commissioner of Police
P.H.Q., M.S.O. Building,
New Delhi

3. Deputy Commissioner of Police (Traffic)
P.H.Q., M.S.O. Building,
New Delhi

- Respondents

(By Advocate - Shri Ashwini Bhardwaj, proxy for
Ms. Jasmine Ahmed)

O R D E R (ORAL)

..... By Hon'ble Mr. Kuldip Singh, Member (J)

..... Applicant's services in this case were terminated on the ground that she was not falling in the category of OBC, as she belongs to Ahir Caste. There were other similarly placed persons belonging to OBC category whose services were terminated. They filed a case before the C.A.T. which was allowed. Union of India filed a civil writ against the order of the Tribunal before the Hon'ble High Court which is still pending. The applicant in this case was allowed to continue in service by virtue of an interim order.

2. Counsel for both sides agree that applicant in this case may be allowed to continue to work

[Signature]

subject to the outcome of civil writ pending before the Hon'ble High Court. Ordered accordingly.

(3)

3. The OA stands disposed of with the above direction. No costs.

kms
(Kuldeep Singh)
Member (J)

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